

ITEM NO.29

COURT NO.2

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Criminal) No(s). 129/2022

SUKASH CHANDRA SHEKHAR @ SUKESH &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(FOR ADMISSION

IA No. 87378/2022 - APPLICATION FOR VACATION OF INTERIM ORDER

IA No. 66773/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 77348/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 86846/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 86843/2022 - INTERVENTION/IMPLEADMENT

IA No. 70258/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 93440/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 84409/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES)

Date : 05-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Ashok K. Singh, Adv.

Ms. Ankita Baluni, Adv.

Mr. Deepak Kumar, Adv.

Mr. Sandeep K. Bhardwaj, Adv.

Ms. Sonakshi Monga, Adv.

Ms. Tanishq Mehta, Adv.

Mr. Aftab Ali Khan, Adv.

Mr. Aftab Ali Khan, AOR

For Respondent(s)

Mr. Tushar Mehta, SG(NP)

Mr. K.M. Nataraj LD ASG(NP)

Mr. S.V. Raju LD ASG

Mr. M.K.Maroria, AOR

Mr. Rajat Nair, Adv

Ms. Swati Ghildiyal, Adv

Ms. Sairica Raju Adv

Mr. Piyush Beriwal Adv

Mr. Anuj Srinivas Udupa, Adv.

Mr. Nakul Chengappa, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Criminal M.P. No. 106743/2022 has been filed seeking following relief:

(i) direct that the production of the petitioner before the Court of Chief Judicial Magistrate, Chengalpattu, State of Tamil Nadu in RC 2232020A001 be done through VC whereby, formal legal custody of the petitioner would be granted to Chief Judicial Magistrate, Chengalpattu, however, the petitioner would not be physically taken to CJM Court Chengalpattu but would remain in Tihar Jail No.8 and any interrogation/examination by CBI may take place in Delhi itself;"

Learned counsel appearing for the original petitioner Sukash Chandra Shekar @ Sukesh has no objection to the grant of prayer as made. In the premises, we allow this application in terms of prayer (i) quoted above.

List the main matter for disposal on 17.08.2022 before the appropriate Court.

(INDU MARWAH)  
COURT MASTER (SH)

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR